

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

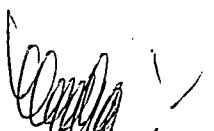
(B)

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>rejoined no 8 filed. E</p>	<p><u>30.08.2007</u> <u>OA No. 31/2007 with MA 37/2007</u> Mr. P.N. Jatti, Counsel for applicant. Mr. S.R. Samotha, <i>Proxy counsel for</i> Mr. T.P. Sharma, Counsel for respondents.</p>
	<p>This case has been listed before the Deputy Registry due to non availability of Division Bench. Be listed before the Hon'ble Bench on 25.10.2007.</p> <p> (GURMIT SINGH) DEPUTY REGISTRAR</p> <p>AHQ</p> <p><u>25.10.07</u> <u>OA 31/2007 with MA 37/2007</u></p> <p>Mr. P.N. Jatti, counsel for applicant. Mr. T.P. Sharma, counsel for respondents.</p> <p>Heard OA and MA both and disposed of by a separate order.</p> <p> (M.L. Chauhan) M.D.</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 25th day of October, 2007

ORIGINAL APPLICATION NO.31/2007

With

MISC.APPLICATION NO.37/2007

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

Baney Singh,
S/o Shri Chhidi Ram,
R/o Quarter No.17, Dak Colony,
Malviya Nagar,
Jaipur.

... Applicant

(By Advocate : Shri P.N. Jatti)

Versus

1. Union of India through
Secretary to the Govt.,
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi.
2. Chief Post Master General,
Rajasthan Circle,
Jaipur.
3. Director Postal Services (HQ),
C/o CPMG Office,
Jaipur.
4. Sr.Suptd. Railway Mail Service,,
Jaipur Division Jaipur-I,
Opp.Radio Station,
M.I.Road,
Jaipur.

... Respondents

(By Advocate : Shri T.P.Sharma)

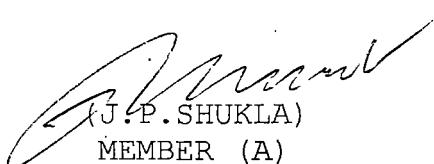
ORDER (ORAL)

PER HON'BLE MR.M.L.CHAUHAN

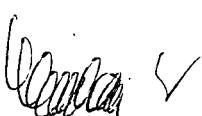
Learned counsel for the applicant submitted that the appeal filed against the order passed by the disciplinary authority has been decided and now he wants to challenge the said order, and for that purpose, he seeks permission to withdraw this OA with a liberty reserved to him to file a substantive OA thereby challenging the orders passed by the disciplinary authority as well as appellate authority.

2. In view of the submission made by the learned counsel for the applicant, the present OA is dismissed as having become infructuous with a liberty reserved to the applicant to file a substantive OA challenging the orders passed by the disciplinary as well as appellate authority

3. In view of the order passed in the OA, no order is required to be passed in MA 37/2007, for condonation of delay, and the same also stands disposed of.



(J.P. SHUKLA)
MEMBER (A)



(M.L. CHAUHAN)
MEMBER (J)

vk